

ITEM NO.37

COURT NO.10

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...../2015
(CC No(s). 9970-9972/2015)

(Arising out of impugned final judgment and order dated 11/11/2014
in ITA No. 114/2014, ITA No. 219/2014, ITA No. 113/2014 passed by
the High Court Of Judicature at Allahabad)

BROWN & SHARPE INC.(PRESENTLY KNOWN AS
HEXAGON METROLOGY INC.)

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX & ANR.
I.A. 1-3/2015(with c/delay in refiling SLP)

Respondent(s)

Date : 01/07/2015 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE C. NAGAPPAN
[IN CHAMBERS]

For Petitioner(s) Ms. Kavita Jha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in refiling the Special Leave Petitions is
condoned.

(Rashmi Dhyani)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master